

Minimising the impact of global economic slowdown on heavy industries

76. DR. AMEE YAJNIK: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government has taken/ proposes to take steps to keep the Heavy Industries and Public Enterprises, unaffected by the ongoing global economic slowdown;

(b) if so, the details thereof;

(c) whether any decision has been taken to downsize the strength of workers in the Public Enterprises in view of the global economic recession; and

(d) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR): (a) No, Sir.

(b) Does not arise.

(c) No, Sir. None of the operating CPSEs under the Department of Heavy Industry (DHI) has reported any such decision.

(d) Does not arise.

Action taken against TV channels

77. DR. SANTANU SEN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details regarding the number of times TV channels have violated the programme and advertising codes/rules during the last five years, year-wise;

(b) the details of number of times action has been taken against such TV channels;

(c) the details of names of such TV channels against whom action has been taken during last five years;

(d) the details of nature of action taken; and

(e) whether there is any plan to frame any new rules/guidelines in the view of increasing instances of TV debates which are full of hatred?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) to (e) All private satellite TV channels are required to adhere to the Programme and Advertising Codes as prescribed in the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. Appropriate action is taken as per the rules whenever violation of the said Codes is established.

Details of action taken by the Government on violation of Programme and Advertising Codes by private satellite TV channels in the last five years are given in Statement.

Statement

Details of action taken on violation of Programme and Advertisement Codes by private TV channels in the last five years

Year	Number of Channels found to be in violation	Action Taken against channels			
		Advisory	Warning	Off-air order	Apology scroll order
2015	19	4	9	7	3
2016	14	9	4	3	—
2017	4	2	—	2	—
2018	1	—	—	1	—
2019	68	30	39	3	30

Censorship advisory to TV channels

78. SHRI MD. NADIMUL HAQUE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has issued a circular to TV channels and media houses asking them to refrain from airing content that promotes anti-national attitudes or criticizes persons or certain groups in society;

(b) if so, whether Government has a definition for what constitutes anti-national attitude;

(c) if so, whether Government is also aware that criticism is an important democratic principle which should not be curbed; and